TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA GOVERNIENT OF INDIA

MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

NEW DELHI: THE 17th Bould, 1918

NOTIFICATION (INCOME - TAX)

In exercise of the powers conferred by clause S.D.No. (b) of Sub-section (2) of Section 80 G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies the "Shree Tulsibag Temple, Pune " to be a place of public worship of renown throughout the State of Maharashtra for the purpose of the said section.

Notification No. 9248

(F. No. 176/17/92-ITA-I)

(SHARAT CHANDRA)

Under. Secretary to the Govt. of India.

To

The Manager, Government of India Press,

Ring Road, Mayapuri Industrial Arma, (Near Rajouri Garden), New Delhi. Copy to:

- The Managing Trustee, Shree Ramji Sansthan, Tulsibag ,1124, Budhwar Pet, Pune - 411 002. subject to the conditions that the donations received will be utilised exclusively for renovation / repair works and separate books of accounts will be maintained for this and to the Commissioner of Income-tax, Tamil Nadu.
- The Commissioner of Income-tax, Pune with reference to his letter No.Pn/80G(2)(b)/_1992-93 dated 23rd November,92. He is requested to review the case after every three years regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities.
- All Chief Commissionrs & Directors General of Income-tax. 3.
- Comptroller & Auditor General of India, New Delhi.

Lisenjas (DEVINDER KUMAR SEHGAL) SECTION OFFICER.